

**Central Administrative Tribunal
Principal Bench, New Delhi**

O.A.No.2405/2014

Tuesday, this the 6th day of October 2015

Hon'ble Mr. A.K. Bhardwaj, Member (J)

Aditya, s/o Mr. M L Meena
Age 25 years
r/o H.No.106
Pocket-1, Sector 22
Rohini, New Delhi-86
Assistant Manager (Civil)
Delhi Metro Rail Corporation
New Delhi

..Applicant
(Nemo)

Versus

Delhi Rail Metro Corporation
Metro Bhawan
Fire Brigade Lane
Barakhamba Road, New Delhi-1

..Respondent
(Mr. V S R Krishna, Advocate)

O R D E R (ORAL)

The prayer made in the present Original Application filed under Section 19 of the Administrative Tribunals Act, 1985 is for setting aside the order dated 2.1.2014 passed by the Delhi Metro Rail Corporation (DMRC) rejecting the claim of the applicant to transfer the bond of ` 5,00,000/- to the Directorate General, Central Public Works Department.

2. Mr. V S R Krishna, learned counsel for respondent submitted that now the DMRC has taken a policy decision to allow transfer of bond to the subsequent employer. He further submitted that the DMRC would now transfer the bond of the applicant to his new employer.

3. In view of the stand taken by Mr. Krishna, the Original Application is disposed of as having become infructuous. No costs.

(A.K. Bhardwaj)
Member (J)

6th October 2015
/sunil/